

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3206
ANSWERED ON:08.12.2000
REFUND OF ANTI DUMPING DUTIES
GOWDAR MALLIKARJUNAPPA;Y.S. VIVEKANANDA REDDY

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India succeeded in the dispute settlement body in the W.T.O. over the lifting of the Anti-dumping duty on Cotton bed-linen;
- (b) if so, whether India has taken up the issue with European Union to implement the decision and also to refund the duties collected earlier; (
- (c) if so, the reaction of the European Union; and (
- (d) the time by which they have agreed to refund the same indicating the total amount to be refunded ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH)

(a) At India's request the Dispute Settlement Body of the World Trade Organization (WTO) had established a Panel in the dispute regarding imposition by European Communities of final anti-dumping duties on imports of cotton-type bed linen from India. The Panel has concluded that the European Communities did not act consistently with its obligations under certain provisions of the Agreement on Anti-dumping. The panel has recommended that the Dispute Settlement Body request the European Communities to bring its measures into conformity with its obligations under the Anti-dumping Agreement.

(b) to (d) : Under the provisions of Understanding on Rules and Procedures Governing the Settlement of Disputes, the Panel report shall be adopted at a meeting of the Dispute Settlement Body (DSB) within 60 days after the date of circulation of the report to the member countries. However if a party to the dispute formally notifies the DSB of its decision to appeal, the Panel report shall not be considered for adoption until after completion of the appeal. On 1st December, 2000, the European Communities have notified their decision to appeal the Panel Report in this dispute. Accordingly, the Panel report in this dispute has not been adopted yet by the Dispute Settlement Body of the World Trade Organization and the issue of implementation of the decision of the Dispute Settlement Body has not yet arisen.